

DIVISION BENCH
COURT - I

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/217(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH FEBRUARY 2024, 10:30 A.M

IN THE MATTER OF	RAJENDRA KUMAR AGARWAL VS OSCORP INDUSTRIES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Mr. Sidhartha Sharma, Adv.] For the Resolution Professional
Mr. Rishav Dutt, Adv.]
Mr. S. Bhattacharya, Adv.]
Ms. Debarati Das, Adv.]

ORDER

1. Ld. Counsel for the Resolution Professional present.
2. Ld. Counsel for the Resolution Professional states that in an appeal filed before Hon'ble NCLAT against the order dated 04th January, 2024, an order had been passed yesterday with respect to the settlement between the parties. However, the same has not been uploaded as yet. Mr. Sidhartha for the RP seeks one week's time to place on record the order passed by Hon'ble NCLAT.
3. Therefore, matter is accordingly adjourned to **05.03.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)